

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).18979/2018

(Arising out of impugned final judgment and order dated 11-07-2018 in LPA No. 167/2018 passed by the High Court Of Delhi At New Delhi)

MINISTRY OF AYUSH

Petitioner(s)

VERSUS

DR. VANITHA R & ANR.

Respondent(s)

Date: 27-09-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Tushar Mehta, ASG
Ms. Swati Ghildiyal, Adv.
Mr. Rajat Nair, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Sachin Sharma, Adv.

Mr. K.V.Vishwanathan, Sr.Adv.
Ms. Aishwarya Bhati, Adv.
Ms. Chitrangda Rastravara, Adv.
Ms. Ritu Aparna, Adv.

For Respondent(s) Mr. Pinaki Misra, Sr.Adv.
Mr. Anirudh Sharma, AOR
Mr. Arjun Pant, Adv.
Mr. Abhaid Parikh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Anirudh Sharma learned counsel for the
respondent accepts the notice.

Leave granted.

Hearing concluded. Judgment delivered in the open
Court.

Appeal is allowed in terms of the signed
reportable judgment. Pending applications stand
disposed of.

(B.PARVATHI)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)